

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'I' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT &
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.4726/Del/2014
Assessment Year: 2005-06

| | | |
|-------------------------------|------------|----------------------------------------------------------------------------------------|
| DCIT, Circle-2, Gurgaon | Vs. | Motorola India Pvt. Ltd., Motorola Excellence Centre, 415/2, MG Road, Gurgaon |
| PAN :AAACM9343D | | |
| (Appellant) | | (Respondent) |

| | |
|---------------|---------------------------------------------------------|
| Department by | Shri Marinal Kumar Das, Sr. DR |
| Assessee by | S/Shri GC Srivastava, Adv. & Mr. Mayank Patawari, CA |

| | |
|-----------------------|------------|
| Date of hearing | 19.07.2022 |
| Date of pronouncement | 19.07.2022 |

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the Revenue against order dated 16.06.2014 of learned Commissioner of Income-Tax (Appeals)-2, Faridabad for the assessment year 2005-06.

2. We have heard Shri G.C. Srivastava, learned counsel appearing for the assessee and Shri Marinal Kumar Das, learned Departmental Representative.

3. It is a common point between the parties that the tax effect on the dispute arising in the present appeal is below the monetary limit of Rs.50,00,000 fixed for maintaining an appeal before the Tribunal in Circular No.17/2019 dated 08.08.2019 issued by the Central Board of Direct Taxes.

4. In view of the aforesaid submission of the parties, the present appeal having become infructuous is deemed to have been withdrawn, hence, dismissed.

5. In the result, the appeal is dismissed.

Order pronounced in the open court on 19th July, 2022.

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 19th July, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

| Sl. No. | Particulars | Date |
|----------------|--------------------------------------------------------------------------------------------|-------------|
| 1. | Date of dictation (Order drafted through Dragon software): | 19.07.2022 |
| 2. | Date on which the draft of order is placed before the Dictating Member: | 19.07.2022 |
| 3. | Date on which the draft of order is placed before the other Member: | |
| 4. | Date on which the approved draft of order comes to the Sr. PS/PS: | 21.07.2022 |
| 5. | Date of which the fair order is placed before the Dictating Member for pronouncement: | 22.07.2022 |
| 6. | Date on which the final order received after having been singed/pronounced by the Members: | 27.07.2022 |
| 7. | Date on which the final order is uploaded on the website of ITAT: | 27 .07.2022 |
| 8. | Date on which the file goes to the Bench Clerk | 27.07.2022 |
| 9. | Date on which files goes to the Head Clerk: | |
| 10. | Date on which file goes to the Assistant Registrar for signature on the order: | |
| 11. | Date of dispatch of order: | |